

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN**

**Monday, the 30th day of March 2026 / 9th Chaithra, 1948
WP(C) NO. 14599 OF 2020 (Y)**

PETITIONER:

**M.S. ANIL, AGED 43, S/O. SASIDHARAN, MANNATHAMPARAMBU, MARARIKKULAM
NORTH P.O., CHERTHALA, ALAPPUZHA, PIN - 688 523.**

RESPONDENTS:

- 1. STATE OF KERALA, REPRESENTED BY CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM-695 001.**
- 2. DIRECTOR, VIGILANCE AND ANTI-CORRUPTION BUREAU, PMG, OPPOSITE VIKAS BHAVAN BUS DEPO, THIRUVANANTHAPURAM-695 001.**
- 3. STATE POLICE CHIEF, POLICE HEADQUARTERS, VAZHUTHACAUD, VAZHUTHACAUD P.O., THIRUVANANTHAPURAM-695 010.**

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to issue an interim order directing the respondents to appoint a Special Investigation Team headed by an honest and efficient officer to investigate into Crime No.5/2016 of VACB, Thiruvananthapuram, pending final disposal of the Writ Petition (Civil).

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C), this Court's order dated 27.02.2026 and upon hearing the arguments of SRI.D.ANIL KUMAR, Advocate for the petitioner, DIRECTOR GENERAL OF PROSECUTION for R1, and of SRI.SUMAN CHAKRAVARTHY, SENIOR GOVERNMENT PLEADER for the R2 & R3, the court passed the following:

A.BADHARUDEEN, J.

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CrI.M.C.No.5539 of 2020

Dated this the 30th day of March, 2026

ORDER

A report in sealed cover has been placed by the Investigating Officer and the same would show that seven Factual Reports recommending prosecution of the accused have been forwarded to the Director, Vigilance and Anti-Corruption Bureau. As per the report itself, the total case registered is 124.

2. Even though investigation in the Sabarimala Temple Gold Theft Case is the reason for the delay in investigation, it appears that practically the investigation is not going on in this case and the same being stalled, without any progress, though the allegations are very serious. Even though the same Investigating Officer has been investigating the Sabarimala Gold Scam Cases, the Investigating Officer should have given some time to keep the investigation intact to effectuate filing of final reports without much delay, with assistance of his deputies, who are under him in the present investigation. Therefore, the attitude of the Investigating Officer is

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noted with extreme displeasure, since investigation of serious cases could not be stalled, as happening in the case, for any reasons.

3. Accordingly, the Investigating Officer is specifically directed to be more vigilant to conclude the investigation by taking assistance of his subordinates, without fail on or before 20.05.2026.

Post on 20.05.2026.

Sd/-

**A. BADHARUDEEN
JUDGE**



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